

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. No33/KB/2015

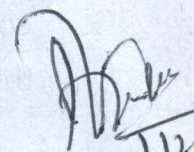
Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>st</sup> December 2017, 10.30 A.M

Name of the Company	Rabindra Nath Ghosh & Ors.-Versus-Jaytarama Cold Storage Pvt.Ltd & Ors		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. BISHNU CHOWDHURY, Adv
1. ~~RETOBROTO KUNAR MITRA~~
2. PATITA PARAN BISHUAI, Adv
3. KULDIP MALUK, Adv

R-1

  
1/12/2017

1. RETOBROTO KUNAR MITRA Adv.
2. M BARUA
3. A. L CHATTERJEE

R-23

Ankur  
1.12.17

1. RATNANKO BANERJEE, Sr. Adv
2. ARIF ALI, Adv.
3. SOUNAK MITRA, Adv.

Px.

A. Ali  
1/12/17

ORDER

Ld. Counsel for the petitioners and the respondent nos.  
1 and 23 are present.



Heard the part arguments of the parties. But it could not be concluded. During the arguments certain statements are required to be filed by the respondents. Therefore, we pass the following directions:

1) Respondents are to file supplementary affidavit giving details regarding the one time settlement amount paid for discharge of the liability.

2) Respondents have to satisfy on what basis the calculated amount has been arrived at towards the sale of the company's properties and assets and the mode of payment in this regard and from which account it has been paid.

3) Respondents are to file statement of all accounts during that period showing the sale value.

Statements may be filed by Tuesday, 05/12/2017.

List on 07/12/2017.



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(Jinan K.R.)  
Member (J)



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(V.P.Singh)  
Member (J)